

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 607
IB-835/ND/2020**

**IN THE MATTER OF:
Mr. Sanjeev Aggarwal and Ors.**

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

**Section
U/s 7 of IBC, 2016**

**Order delivered on 05.07.2022
(Virtual Hearing)**

Coram:

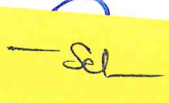
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

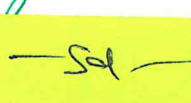
**For the Petitioner/Financial Creditor :Adv. Piyush Singh, Adv. Akshay
Srivastava, Adv. Aditi Sinha**
**For the Respondent/Corporate Debtor :Adv. Rishi Kapoor, Adv. Satish Rai,
Adv. Akhil Shankar**

ORDER

IA/5321/2020

Counsel for the Applicant has commenced the arguments and for further hearing of the arguments the matter was earlier posted after vacations for today. Now the matter is posted to 21.07.2022. Counsel for the Section-7 Applicant is present. Both the Counsels are permitted to attend physical hearing on the next date i.e. on **21.07.2022**.


**(Rahul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**